

Notifications/Orders of the Goa, Daman and Diu Agricultural Tenancy Act, 1964

Sr. No.	Notification No. and date	Section	Gazette reference
1	TNC/NTF-1/65 dated 3-2-1965	1(3)	Series I No. 6 dated 5-2-1965
2	TNC/110/65 dated 15-1-1965.	Section 20(5)	Series I No. 3 dated 21-1-1965
3	RD/TNC/SO/348/67 dated 20-3-1967	Section 62	Series I No. 1 dated 6-4-1967
4	RD/TNC/MND/236/67dated 9-11- 1967	Section 17(9)	Series I No. 32(Supplement) dated 9-11-1967
5	No. RD/TNC/38/70-74dated 21-7-1975.	Section 23(4)	Series II No. 18 dated 31-7-1975
6	LD/LAQ/27/70 dated 22-4-1971.	Section 117	Series I No. 5 dated 29-4-1971
7	R. B. SRV/8/3430 dated 26-9-1970.	Rule 4	Series II No. 31 dated 30-10-1970
8	No. 6/4/80-AGR/(20 dated 2-1-1981	Efficient cultivation and management	-
9	No. 4-5-7-94-UDD dated 20-12-1994.	Section 18J	
10	36/88-RD (Misc) dated 28-9-1995.	Section 56	Series I No. 28 dated 12-10-1995
11	RD/TNC/SO/206/66 dated 15-9-1966	Section 57	Series I No. 26 dated 29-9-1966
12	RD/TNC/SO/203/66 dated 20-10-1966.	Section 49 (2)	Series I No. 30 dated 27-10-1966
13	RD/TNC/SO/205/66 dated 21-12-1966.	Section 50(2)	Series I No. 40 dated 5-1-1967
14	RD/TNC/SO/167/78 dated 5-9-1978.	Section 36	Series I No. 28 dated 12-10-1978
15	1/7/80-RD dated 1-9-1980.	Section 26 (3A) (d)	Series II No. 24 dated 11-9-1980
16	RD/TNC/M/RTN/12/65/Sec.2(4)/67 dated 23-9-1967.	Section 2(4)	Series II No. 26 dated 28-9-1967
17	RD/TNC/M/RTN/12/65/Sec.2(15)/67 dated 23-9-1967	Section 2(15)	Series II No. 26 dated 28-9-1967
18	RD/TNC/M/RTN/12/65/Sec.2(4)/68 dated 16-10-1968.	Section 2(4)	Series II No. 30 dated 24-10-1968
19	RD/TNC/RR/270/69 dated 12-11-1969.	Rule 4	Series II No. 35 dated 27-11-1969
20	RD/TNC/12/65-69 dated 6-1-1970	Section 2(15)	Series II No. 42 dated 15-1-1970
21	RD/TNC/12/65 dated 8-6-1970.	Section 2(4)	Series II No. 12 dated 18-6-1970
22	No. RD/TNC/12/65 dated 28-8-1989.	Section 2(4)	Series I No. 25 dated 21-9-1989
23	1/1/96-RD (4536) dated 22-10-1996.	Section 2(15)	-
24	RD/TNC/RLS/61/69-75dated13-6-1975	Rule 15A	Series II No. 12 dated 19-6-1975
25	No.1/1/BUND/2016-RDdated 29-5-2017.	Section 26(3)	Series I No. 9 dated 1-6-2017
26	RD/TNC/12/65 dated 8-8-1969	Section 2(4)	Series II No. 21 dated 21-8-1969
27	No.RD/TNC/BND/280/67-71/XLIII dated 24-7-1971	Section 26 (3)	Series II No. 19 dated 5-8-1971
28	No. RD/TNC/12/65 dated 15-1-1988.	Section 2(4)	Series II No. 45dated 4-2-1988
29	RD/TNC/12/65-69 dated 6-1-1970.	Section 2	Series II No. 12 dated 18-6-1970
30	No. RD/TNC/12/65dated 28-8-1989.	Section 2(4)	Series II No. 25 dated 21-9-2009
31	No. 16-6-2002/RD(2) dated 27-11-2002	Section 2	Series II No. 35 (Extraordinary) dated 28-11-2002
32	No. 1/5/2005-RD (Part) dated 8-5-2006.	Section 26(3)	Series II No. 8 dated 25-5-2006
33	No. 1/5/2005-RD(Part) dated 18-1-2007	Section 26(3)	Series II No. 43 dated 25-1-2007
34	No.1/5/2005-RD(Part) dated 18-1-2007.	Section 26(3)	Series II No. 43 dated 25-1-2007
35	No. 1/5/2005-RD(Part) dated 9-2- 2009.	Section 26(3)	Series II No. 47 dated 19-2-2009

36	RD/TNC/BND/280/67-75-LXVIII dated 21-7-1975	26 (3)	Series-II No.18 dated 31-7-1975
37	RD/A/TNC/81/66/67	56 (3)	Series II No. 1dated 6-4-1967
38	14-29-2008/RD dated 13-1-2009	Section 2(4)	Series II No. 43dated 22-1-2009
39	RD/TNC/38/70 dated 10-4-1970.	Section 23(5)	Series II No. 3 dated 16-4-1970
40	RD/TNC/12/65-77 dated 17-1-1977.	Section 2(4)	Series II No. 44 dated 27-1-1977
41	RD/TNC/M/RTN/12/65- Sect.2(4)/65-71 dated 30-7-1971.	Section 2(4)	Series II No. 19 dated 5-8-1971
42	RD/A/TNC/81/66/67dated 14-10-1968.	Section 26(3)	Series II No. 30 dated 24-10-1968
43	L.D. 125/65 dated 31-3-1965.	Section 26(3)	Series I No. 1(Supplement) dated 3-4-1965
44	No. LAC/34/264/96-RD dated 21-08-1997	Circular about Negative declaration	-
45	No.4-5-7-94-UDDdated 20-12-1994	Clarification about reverting of land to land lord	-

Government of Goa, Daman and Diu

Secretariat

Notification

TNC/NTF-1/65

In exercise of the powers conferred in sub-section (3) section (1) of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby fixes 8th February, 1965 as the date on which the provisions of the said Act shall come into force in the whole of Goa, Daman and Diu.

By order and in the name of the Administration of Goa, Daman and Diu.

A. F. Couto, Development Commissioner.

Panaji, 3rd February, 1965.

(Published in the Government Gazette, Series I No. 6 dated 5-2-1965)

Planning and Development Department

Notification

TNC/110/65

In pursuance of the provisions contained in **sub-section (5) of Section 20** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby fixes the 28th July, 1964, as the date with reference to which all partitions and transfers of property referred to in that sub-section shall be ignored and deemed not to exist unless such partition or transfer is approved by the Tribunal.

By order and in the name of the Lieutenant Governor of Goa, Daman and Diu.

A. F. Couto, Development Commissioner.

Panjim, 15th January, 1965.

(Published in the Government Gazette, Series I No. 3 dated 21-1-1965)

Notification

RD/TNC/MND/236/67

In exercise of the powers conferred by **sub-section (9) of Section 17** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby directs that the provisions of section 17 of the said Act shall apply in respect of the dwelling houses and the sites thereof occupied by agricultural labourers and artisans in the District of Goa.

By order and in the name of the Administrator of Goa, Daman and Diu.
W. G. Ranadive, Secretary (Revenue).

Panaji, 9th November, 1967.

[Published in the Government Gazette (Supplement), Series I No. 32 dated 9-11-1967]

Notification

No. RD/TNC/38/70-74

In exercise of the powers conferred by **sub-section (4) of Section 23** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964) the Government of Goa, Daman and Diu hereby notify that the rent payable by a tenant to the landlord shall be paid within 30 days from the date of final operations in respect of each harvest and that such rent may be paid in cash or in kind at the option of the landlord at the conversion rates of Rupees seventy four per quintal as may, from time to time, be revised by the Government.

By order and in the name of the Administrator of Goa, Daman and Diu.
S. R. Arya, Secretary (Revenue).

Panaji, 21st July, 1975.

(Published in Official Gazette, Series II No. 18 dated 31-7-1975)

Collectorate of Goa

Notification

RB. SRV/8/3430

In exercise of the powers conferred by **rule 4 of the Goa, Daman and Diu Agricultural Tenancy (Revenue, Survey and Record of Rights) Rules, 1967**, the Collector of Goa is pleased to appoint the officers shown in Column No. 2 of the Schedule appended hereto, to conduct the revenue survey in the areas shown in the corresponding entry in Column No. 3 of the said Schedule, for the preparation of Record of Rights connected therewith or for the revision of existing Record of Rights.

SCHEDULE

Sr. No.	Designation of the Officer	Jurisdiction
1	2	3
1.	Awal Karkuns	In their respective talukas
2.	Circle Inspectors	-do-
3.	Talathis	In their respective jurisdiction

P. S. Bhatnagar, Collector of Goa.

Panaji, 26th September, 1970.

(Published in Government Gazette, Series II No. 31 dated 30-10-1970)

Revenue Department

Notification

36/1/88-RD (Misc)

In exercise of the powers conferred by **sub-section (3) of section 56** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called the "said Act"), the Government of Goa is pleased to grant exemption in respect of land which is the property of a religious institution and wherein no tenancy rights exist, from the operation of the provisions of the said Act, with immediate effect.

By order and in the name of the Governor of Goa.
Maria A. Rodrigues, Under Secretary (Revenue).

Panaji, 28th September, 1995.

(Published in the Official Gazette, Series I No. 28 dated 12-10-1995)

Notification

RD/TNC/SO/206/66

In exercise of the powers conferred by section 57 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby delegates its powers under **Section 3(1)** of the said Act, to the Collector of Goa District, with immediate effect:—

Provided, however, that notwithstanding this delegation, the Government may itself exercise the said powers should it deem fit to do so in any case.

By order and in the name of the Administrator of Goa, Daman and Diu.

Hardayal Chaudhri, Secretary (Revenue).

Panjim, 15th September, 1966.

(Published in the Govt. Gazette, Series I No. 26 dated 29-9-1966)

Notification

RD/TNC/SO/203/66

In exercise of the powers conferred by Section 57 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, Government is pleased to delegate the powers conferred upon it under **Section 49 (2)** of the said Act to the Secretary to the Government, Revenue Department.

By order and in the name of the Administrator of Goa, Daman and Diu.

G. K. Bhanot, Chief Secretary.

Panjim, 20th October, 1966.

(Published in the Govt. Gazette, Series I No. 30 dated 27-10-1966)

RD/TNC/SO/205/66

In exercise of the powers conferred by Section 57 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, Government is pleased to delegate the powers upon it under **Section 50(2)** of the said Act to the Secretary to the Government, Revenue Department.

By order and in the name of the Administrator of Goa, Daman and Diu.

G. K. Bhanot, Chief Secretary.

Panjim, 21st December, 1966.

(Published in the Govt. Gazette, Series I No. 40 dated 5-1-1967)

Revenue Department

Notification

RD/TNC/SO/167/78

In exercise of the powers conferred by Section 57 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964), the Government hereby delegates its powers conferred upon it under **Section 36** of the said Act to the Secretary to the Government, Revenue Department:

Provided, however, that notwithstanding this delegation, the Government may itself exercise the said powers should it deemed fit to do so in any case.

By order and in the name of the Administrator of Goa, Daman and Diu.

E. N. Rodrigues, Under Secretary (Revenue).

Panaji, 5th September, 1978.

(Published in the Official Gazette, Series I No. 28 dated 12-10-1978)

1/7/80-RD

In exercise of the powers conferred by Section 57 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964), the Government of Goa, Daman and Diu hereby delegates the powers conferred on Government under Section **26 (3A) (d)** of the said Act, to the Secretary (Revenue) to the Government of Goa, Daman and Diu including powers to hear and decide appeals pending before the Government on the date of issue of Notification.

By order and in the name of the Lt. Governor of Goa, Daman and Diu.

Alexandre Pereira, Under Secretary (Revenue).

Panaji, 1st September, 1980.

(Published in the Official Gazette, Series II No. 24 dated 11-9-1980)

Notification

RD/TNC/M/RTN/12/65/Sec. 2(4)/67

In exercise of the powers conferred by **clause (4) of section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964), Government hereby appoints the Deputy Collector, North Goa, Sub-Division and the Dy. Collector, South Goa, Sub-Division, to perform the functions of the Collector under the said Act in the areas within their respective jurisdiction.

By order and in the name of the Administrator of Goa, Daman and Diu.

W. G. Ranadive, Secretary (Revenue).

Panaji, 23rd September, 1967.

(Published in Government Gazette, Series II No. 26 dated 28-9-1967)

RD/TNC/M/RTN/12/65/Sec.2(15)/67

In exercise of the powers conferred by **clause (15) of Section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No.7 of 1964), Government hereby appoints the Awal Karkuns appointed in each Taluka to perform the duties of a Mamlatdar under the said Act within the jurisdiction of their respective talukas.

By order and in the name of the Lieutenant Governor of Goa, Daman and Diu.

W. G. Ranadive, Secretary (Revenue).

Panaji, 23rd September, 1967.

(Published in Government Gazette, Series II No. 26 dated 28-9-1967)

Notification

RD/TNC/M/RTN/12/65/Sec.2(4)/68

In exercise of the powers conferred by **clause (4) of Section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964) and in partial supersession of Government [Notification No. RD/TNC/M/RTN/12/65/Sec.2\(4\)/67 dated 23rd September, 1967](#) (Published in the Government Gazette, No. 26, Series II, dated 28-9-1967) Government hereby appoints Sub-Divisional Officer, North Goa Sub-Division, Panaji to perform the functions of the Collector under the said Act in the North Goa Sub-Division.

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardessai, Under Secretary (Revenue).

Panaji, 16th October, 1968.

(Published in Government Gazette, Series II No. 30 dated 24-10-1968)

RD/TNC/RR/270/69

In exercise of the powers conferred by rule 4 of the Goa, Daman and Diu Agricultural Tenancy (Revenue, Survey and Record of Rights) Rules, 1967, the Administrator of Goa, Daman and Diu is pleased to direct that the following Officers shown in Column No. 2 of the Schedule appended hereto should conduct the revenue survey in the areas shown in the corresponding entry in column No. 3 of the said Schedule, for the preparation of the Record of Rights connected therewith or for the revision of any existing Record of Rights.

SCHEDULE

Sr. No.	Designation of the Officer	Jurisdiction
1	2	3
1.	Collector of Goa	Throughout the Goa District.
2.	Director of Land Survey	— do —
3.	Sub-Divisional Officers	In the talukas under their jurisdiction.
4.	Mamlatdars	In their respective talukas
5.	Survey Officers (Inspectors Cadastral Survey)	In the whole of the Goa District

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardessai, Under Secretary (Revenue).

Panaji, 12th November, 1969.

(Published in Government Gazette, Series II No. 35 dated 27-11-1969)

RD/TNC/12/65-69

In exercise of the powers conferred by **clause (15) of Section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964), the Government of Goa, Daman and Diu is hereby pleased to appoint all the Joint Mamlatdars in the District of Goa to perform the duties of the Mamlatdar for the purpose of the said Act, within their respective jurisdictions.

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardesai, Under Secretary (Revenue).

Panaji, 6th January, 1970.

(Published in Government Gazette, Series II No. 42 dated 15-1-1970)

Notification

RD/TNC/12/65

In exercise of the powers conferred by **clause (4) of section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964), the Government of Goa, Daman and Diu is hereby pleased to appoint all the Additional Deputy Collectors in the District of Goa to perform the duties of the Collector for the purpose of the said Act within the Jurisdiction of their respective sub-division.

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardesai, Under Secretary (Revenue).

Panaji, 8th June, 1970.

(Published in the Government Gazette, Series II No. 12 dated 18-6-1970)

No. RD/TNC/12/65

Read: [Notification No. RD/TNC/12/65 dated 15-1-1988.](#)

In exercise of the powers conferred by **clause (4) of Section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964) (hereinafter called the “said Act”) the Government of Goa is pleased to appoint the Additional Deputy Collector, Mapusa, Sub-Division, Mapusa to perform the functions of the Collector, under the provisions of the said Act within the jurisdiction in the North Goa District.

By order and in the name of the Governor of Goa.

P. S. Nadkarni, Under Secretary (Revenue) to the Government of Goa.

Panaji, 28th August, 1989.

(Published in the Official Gazette, Series I No. 25 dated 21-9-1989)

Notification

1/1/96-RD (4536)

In exercise of the powers conferred by clause **(15) of Section 2** of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964), the Government of Goa is hereby pleased to appoint all the Mamlatdars in the State of Goa to perform the duties of Mamlatdar under the said Act, within their respective jurisdictions, with immediate effect.

By order and in the name of the Governor of Goa.

Maria A. Rodrigues, Under Secretary (Revenue) to the Government of Goa.

Panaji, 22nd October, 1996.

Notification

No. 1/1/BUND/2016-RD

In pursuance of first proviso to sub-section (3) of Section 26 of the Goa, Daman & Diu Agriculture Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called as the “said Act”), the Government of Goa hereby specifies protective bund in schedule hereto for the purpose of said proviso to sub-section (3) of Section 26 of the said Act.

SCHEDULE

Sr. No.	Name of the Bund	Village	Taluka	Approximate area protected	Description of the Bund
1	2	3	4	5	6
1.	Balood Khazan	Danva Thivim	Bardez	19.00 ha.	This bund starts from the sluice gate of Balood Khazan, near the house of Shri Atmaram Sawant and ends with place called “Gadar”. The bund runs along River Aldona in West-North direction. The length of the bund is 500 mts. approx.

By order and in the name of the Governor of Goa.

Sudin A. Natu, Under Secretary (Revenue-I).

Porvorim, 29th May, 2017.

(Published in the Official Gazette Series III No. 9 dated 1-6-2017)

RD/TNC/12/65

In exercise of the powers conferred by clause (4) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1984), the Government of Goa, Daman and Diu hereby appoints the following officers shown in column No. 2 of the schedule appended hereto to perform the functions of the Collector for the purpose of the said Act in the areas within their respective jurisdiction as shown in the corresponding entry of column No.3 of the said schedule.

SCHEDULE

Sr. No.	Name	Place of Duty
1)	Shri Puck Raj Bumb, Additional Deputy Collector.	North Sub-Division, Panaji
2)	Shri N. Rajasekhar, Additional Deputy Collector.	South Sub-Division, Margao.

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardesai, Under Secretary (Revenue).

Panaji, 8th August, 1969.

(Published in the Official Gazette Series II No. 21 dated 21-8-1969)

No. RD/TNC/BND/280/67-71/XLIII

In pursuance of the proviso to sub-section (3) of Section 26 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby specifies the following bunds described in the schedule appended hereto as protective bunds for the purpose of the said proviso.

SCHEDULE

Name of the bund	Village	Taluka	Description
1. Parashtem	Parashtem	Pernem	The bund starting from the property belonging to Shri Raghuraj V. Deshprabhu and ending with the property, belonging to the said Shri Deshprabhu, marginal to the river Tiracol.
2. Solbem	Curtorim	Salcete	The bund starting with the paddy field "Salbem" belonging to Comunidade of Curtorim running marginal to the river Zuari, and ending with the paddy field "Solbem", belonging to Comunidade of Curtorim and situated at Curtorim of Salcete Taluka.
3. Dangafolli	Carmona	Salcete	The bund starting from the land "Dangafolli", belonging to Shri Aires Gomes, at Carmona, running marginal to the tributary of river Sal and ending with the land "Dangafolli", belonging to Shri Aires Gomes at Cavelossim.

By order and in the name of the Administrator of Goa, Daman and Diu.

W. S. Walawalkar, Under Secretary (Revenue).

Panaji, 24th July, 1971.

(Published in the Official Gazette Series II No. 19 dated 5-8-1971)

Notification

No. RD/TNC/12/65

In exercise of the powers conferred by clause (4) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No.7 of 1964) (hereinafter called the „said Act') the Government of Goa is pleased to appoint the following officers as specified in column 2 of the Schedule annexed hereto to perform the functions of the Collector under the provisions of the said Act within their respective sub-divisional jurisdictions, in the districts specified in the corresponding entry in column 3 of the said Schedule.

SCHEDULE

Sr. No.	Officer	Jurisdiction
1	2	3
1.	Sub-Divisional Officer, Panaji.	North Goa District.
2.	Sub-Divisional Officer, Mapusa.	North Goa District.
3.	Sub-Divisional Officer, Ponda	North Goa District.
4.	Sub-Divisional Officer, Margao.	South Goa District.
5.	Sub-Divisional Officer, Quepem.	South Goa District.
6.	Sub-Divisional Officer, Mormugao.	South Goa District.

This supersedes Government Notification No.RD/TNC/M/RTN/12/65/Sec.2(4)/67 dated 23-9-1967, RD/TNC/M/RTN/12/65/Sec.24)/68 dated 16-10-1968 and RD/TNC/12/65 dated 8-6-1970.

By order and in the name of the Governor of Goa.
P.S. Nadkarni, Under Secretary (Revenue).

Panaji, 15th January, 1988.

(Published in the Official Gazette Series II No. 45 dated 4-2-1988)

Revenue Department

Notification

RD/TNC/12/65-69

In exercise of the powers conferred by clause (15) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964), the Government of Goa, Daman and Diu is hereby pleased to appoint all the Joint Mamlatdars in the district of Goa to perform the duties of the Mamlatdar for the purpose of the said Act, within their respective jurisdictions.

By order and in the name of the Administrator of Goa, Daman and Diu.
V. Sardesai, Under Secretary (Revenue).

Panaji, 6th January, 1970.

(Published in the Official Gazette Series II No. 12 dated 18-6-1970)

Revenue Department

Notification

No. RD/TNC/12/65

In exercise of the powers conferred by clause (4) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No.7 of 1964) (hereinafter called the 'said Act') the Government of Goa is pleased to appoint the Additional Deputy Collector, Mapusa Sub-Division, Mapusa to perform the Functions of the Collector under the provisions of the said Act within the jurisdiction in the North Goa District.

By order and in the name of the Governor of Goa.

P. S. Nadkarni, Under Secretary (Revenue) to the Government of Goa.

Panaji, 28th August, 1989.

(Published in the Official Gazette Series II No. 25 dated 21-9-2009)

Notification

No. 1/5/2005-RD (Part)

In pursuance of the first proviso to sub-section (3) of Section 26 of Goa, Daman & Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called as the said Act) the Government of Goa is hereby specifies protective bund in Schedule hereto, for the purpose of said proviso to sub-section of (3) of Section 26 of the said Act.

SCHEDULE

Sr. No.	Name of the bund	Village	Taluka	Approximate area protected	Description of the Bund
1.	Ponolem Khazan Bund	Ponolem Calvim	Bardez	100 H. a.	The bund starts with the sluice gate nearby the Chapel of Ponolem Village and runs along the periphery of Ponolem island. The length of the bund is about 3000 mtrs. approximately protecting Ponolem Khazan land.

By order and in the name of the Governor of Goa.

V. S. N. Gaunekar, Under Secretary (Revenue).

Porvorim, 8th May, 2006.

(Published in the Official Gazette Series II No. 8 dated 25-1-2006)

Agricultural Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called as the said Act) the Government of Goa is hereby specifies protective bund in Schedule hereto, for the purpose of said proviso to sub-section of (3) of Section 26 of the said Act.

SCHEDULE

Sr. No.	Name of the bund	Village	Taluka	Approximate area protected	Description of the Bund
1.	Oldicho Agor	Carmona Xiro	Salcete	02 H.a.	This bund starts from the paddy field belonging to Joao Baptist Costa & Baltazar Biegas and ends with paddy field belonging to Maria Santan Rodrigues, Octaviano Jeorge & others. The bund runs along the river Sal. The length of the bund is 120 mts. Approx.

By order and in the name of the Governor of Goa.

V. S. N. Gaunekar, Under Secretary (Revenue-I).

Porvorim, 18th January, 2007.

(Published in the Official Gazette Series II No. 43 dated 25-1-2007)

Agricultural Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called as the said Act) the Government of Goa is hereby specifies protective bund in Schedule hereto, for the purpose of said proviso to sub-section of (3) of Section 26 of the said Act.

SCHEDULE

Sr. No.	Name of the bund	Village	Taluka	Approximate area protected	Description of the Bund
1.	Zagla Maddi	Xirro ward, Carmona	Salcete	5H.a.	This bund in question requires repairs as it is seen that Carmona during high tide the saline water enters into the paddy fields and thus the paddy fields get in undated which in turn destroys the paddy crops.

By order and in the name of the Governor of Goa.

V. S. N. Gaunekar, Under Secretary (Revenue-I).

Porvorim, 18th January, 2007.

(Published in the Official Gazette Series II No. 43 dated 25-1-2007)

Agriculture Tenancy Act, 1964 (Act 7 of 1964) (hereinafter called as the “said Act”) the Government of Goa is hereby specified protective bund in Schedule hereto for the purpose of said proviso to sub-section (3) of Section 26 of the said Act.

SCHEDULE

Sr. No.	Name of the bund	Village	Taluka	Approximate area protected	Description of the Bund
1.	Curgunim	Curtorim	Salcete	60H.a.	This bund starts from the Curtorim Comunidade and ends with the same fields. It is running marginal to the River Zuari in West East direction. The length of the bund is 950 m. approx.

By order and in the name of the Governor of Goa.

C. M. Redkar, Under Secretary (Revenue-I).

Porvorim, 9th February, 2009.

(Published in the Official Gazette Series II No. 47 dated 19-2-2009)

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Revenue Department

Notification

No. RD/TNC/38/70-74

In exercise of the powers conferred by sub-section (4) of section 23 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No.7 of 1964) the Government of Goa, Daman and Diu hereby notify that the rent payable by a tenant to the landlord shall be paid within 30 days from the date of final operations in respect of each harvest and the that such rent may be paid in cash or in kind at, the option of the landlord at the conversion rates of Rupees seventy four per quintal or as may, from time to time be revised by the Government.

By order and in the name of the Administrator of Goa, Daman and Diu.

S. R. Arya, Secretary (Revenue).

Panaji, 21st July, 1975.

(Published in the Official Gazette Series II No. 18 dated 31-7-1975)

Notification

No. RD/TNC/BND/280/67-75-LXVIII

In pursuance of the proviso to sub-section (3) of Section 26 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby specify the following bund/s prescribed in the Schedule appended hereto as protective bund/s for the purpose of the said proviso:-

SCHEDULE

Sr. No.	Name of the bund	Village	Taluka	Approximate area protected (in Hectares)	Description of the bund
1.	Fatardacho Bund	Dhargal	Pernem	13.00	The bund Fatardacho bund defending the paddy field Majaph Fatarda Shet and Tiyal Shet, starting from the paddy field Majaphar Fatarpa Shet belonging to Shri Mahadev Ghansham P. Dessad and running marginal to river Chapora and ending with the paddy field Tiyal Shet belonging to Shri Jairam Balklishna P. Dessai and others.
2.	Davoi Khasan-Cantorla	Corlim	Tiswadi	4.00	The Bund starts with the paddy field belonging to Shri Luciano Carvalho and others at Corlim running marginal to the canal of Cumarjua and ending with the paddy field «Cantorla» belonging to Shri Inacio de Sa, situated at Corlim of Tiswadi Taluka.
3 a)	Sinarancho Bund	Merces	Tiswadi	200.00	The Bund starting from the paddy field «Sinarancho bund» belonging to Shri Pitagores Velho and running marginal to the creek of river Mandovi and ending with the paddy field «Santancho bund» belonging to Shri V. S. Dempo.
b)	Morombi-O-Grande Bund of Comunidade				
c)	Ranoadi Bund of Comunidade				
d)	Santancho Bund				

4 a)	Sinarancho Bund	Morombi-O-Grande	Tiswadi	220.00	The bund was starting from the paddy field «Sinarancho Bund» at Morombi-O-Grande, belonging to Shri Pitagores Velho, running marginal to the creek of the river Mandovi and ending with the paddy field «Bamnacho Bund» belonging to Smt. B. Sapeco of Panaji.
b)	Joddecho Bund				
c)	Bamnacho Bund				
5.	Morombi-O-Grande Bund	Morombi-O-Grande	Tiswadi	320.00	The property belonging to Shri Harichandra Sawant and Comunidade of Morombi-O-Grande and ending with the same paddy field running marginal to the creek of river Mandovi.
6.	Khare Bund	Maidem	Bardez	12.00	The bund starting with Uskai Cantor and ending with the same belonging to the Comunidade of Uskai of Bardez Taluka and running marginal to the creek of river Mandovi.
7.	Dona Cholque Khazan	Chinchinim	Salcete	150.00	The bund defending the paddy field Dona Cholque Khazan starting with the paddy field Putrachi Guddi belonging to Shri C. A. Furtado and ending with the paddy field Uddi belonging to Jose Lourenco Fernandes. The bund is marginal to River Sal situated at Chinchinim.

By order and in the name of the Administrator of Goa, Daman and Diu.

N. Rajasekhar, Under Secretary (Revenue).

Panaji, 21st July, 1975.

REVENUE DEPARTMENT

Notification

RD/A/TNC/81/66/67

In exercise of the powers conferred by sub-section (3) of Section 56 of the Goa, Daman and Diu Agricultural Tendency Act, Government is hereby pleased to exempt from the operation of all the provisions of the of the said Act, agricultural lands as described in the Schedule below, the entire income of which is being appropriated for the purpose of the < Chapel of Our Lady of Carmel, situated at Telaulim in Salcete Taluka.

SCHEDULE

Sr. No.	Name of the Taluka	Name of the owner	Place	Name of the village where lands are situated	Description of the lands	Area	Name of the title holder
1	Salcete	Chapel of Our Lady of Carmel.	Telaulim (Navelim)	Telaulim (Navelim)	a) Prmeiro lanco vollo b) Segundo lanco vollo c) Terceiro lanco vollo d) Quarto lanco vollo e) Quarto lanco vollo f) Khursachio Bhandio g) Quinto lanco vollo 1. adicao h) Quinto lanco vollo 2. adicao i) S.Sebastiao Bandio	8,209 sq.m. 3,537 Sq. m. 6,300 sq.m. 6,250 sq.m. 1,000 sq.m. 1,010 sq.m.	Chapel of Lady of Carmel.

By order and in the name of the Administrator of Goa, Daman and Diu.

H. Chaudhri, Secretary (Revenue).

Panaji, 3rd April, 1967.

(Published in the Government Gazette Series II No. 1 dated 6-4-1967)

Revenue Department
Notification
RD/TNC/38/70

Whereas in respect of the vaigon harvest in the District of Goa, the Government of Goa, Daman and Diu considers it necessary that the rent payable in kind or as a crop share should be commuted into cash rent;

Now, therefore, it is under Section 23(5) of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964) hereby declared that in the District of Goa in respect of the vaigon harvest for the years 1970 onward the rent payable in kind or as a share of crop shall be commuted into cash rent at the rates specified hereunder:

SCHEDULE

Sr. No.	Variety of paddy	Rate per quintal in rupees
Fine		
1.	IR-8, ADT-27, BK-70, GES-24, Bangarcanddi Bangarsal and Cotmorsal	67.00
Medium		
2.	Talchung, CR-28-25.	62.00
Coarse		
3.	Patni 6, MTU20, Dangui, Pt B-10, Quen- Babri, Beddo, Corguit, Xitto, Sorti, Damgo, Neramar, Konchro, Panji, Cadasso, Asgo, Colio.	56.00

By order and in the name of the Administrator of Goa, Daman and Diu.
W.G.Ranadive, Secretary (Revenue).

Panaji 10th April, 1970.

(Published in the Government Gazette Series II No. 3 dated 16-4-1970)

Revenue Department

Notification

No. RD/TNC/12/65-77

In exercise of the powers conferred by clause (4) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (7 of 1964), the Government of Goa, Daman and Diu hereby appoints the Additional Collector, Goa, to perform the functions of the Collector under the said Act, within the jurisdiction of the District of Goa.

By order and in the name of the Act or of Goa, Daman and Diu.

S. S. Sukthankar, Under Secretary (Revenue).

Panaji, 17th January, 1977.

(Published in the Official Gazette Series II No. 44 dated 27-1-1977)

Notification

No. RD/TNC/M/RTN/12/65-Sect.2(4)/65-71

In exercise of the powers conferred by clause (4) of section 2 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964), Government hereby appoints Shri Pukhraj Bumb, Land Acquisition Officer, to perform the functions of the Collector under the said Act for in the whole District of Goa.

By order and in the name of the Administrator of Goa Daman and, Diu.

W. S. Walawalkar, Under Secretary (Revenue).

Panaji, 30th July, 1971.

(Published in the Government Gazette Series II No. 19 dated 5-8-1971)

Revenue Department
Notification
RD/TNC/BND/280/67-68-XII

In pursuance of the proviso to sub-section (3) of Section 26 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, the Government hereby specifies the following bunds described in the schedule appended hereto as protective bunds for the purpose of the said proviso:-

SCHEDULE

Name of the bund	Village	Taluka	Description
Bund at Cumbarjua	Cumbarjua	Goa	The bund starting from the paddy field "Tirkhasan" belonging to Mahatme and Natekar, running marginal to the creek of canal of Cumbarjua and thereafter running marginal to canal of Cumbarjua and ending with the same paddy field, at Cumbarjua of Goa Taluka.
Bund at St. Estevam	St. Estevam	Goa	The bund starting from the paddy field "Moicasan", belonging to the Comunidade of Jua, running marginal to the creek of canal of Cumbarjua and thereafter running marginal to canal of Cumbarjua and ending with the same paddy field at St. Estevam of Goa Taluka.
Bund at Nerul	Nerul	Bardez	The bund starting from the paddy field, belonging to Shri Joao Noronha, running marginal to the creek of river Mandovi and ending with the paddy field, belonging to the Comunidade of Nerul and situated at Nerul of Bardez.

By order and in the name of the Administrator of Goa, Daman and Diu.

V. Sardesai, Under Secretary (Revenue).

Panaji, 14th October, 1968.

(Published in the Government Gazette Series II No. 30 dated 24-10-1968)
